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(2025) 12 MEG CK 0014

Meghalaya HC

Case No: Miscellaneous Case (WA) No. 96 Of 2025 In Writ Appeal No. 69 Of 2025

Meghalaya Power Distribution

Corporation Limited

APPELLANT

Vs

Satnam Global Infraprojects

Limited

RESPONDENT

Date of Decision: Dec. 11, 2025

Hon'ble Judges: Soumen Sen, CJ; W. Diengdoh, J

Bench: Division Bench

Advocate: M. Goswami, S. Purkayastha, A. Kumar, A.H. Kharwanlang, S. Laloo

Final Decision: Disposed Of

Judgement

Soumen Sen, Cl

This an application filed by the Director, Meghalaya Power Distribution Corporation Limited (MePDCL) for recording the settlement.

The settlement agreement dated 02.12.2025 is annexed to this application with the prayer to dispose of the writ appeal along with the miscellaneous application on the basis of the settlement agreement. The said agreement has been duly signed by the parties.

In view of the fact that the parties have agreed to settle the dispute by entering into a settlement agreement dated 02.12.2025 and it appears to be a lawful agreement, we dispose of the writ appeal along with the connected application on the basis of the settlement agreement dated 02.12.2025.

Writ appeal and MC(WA) No. 96 of 2025 are disposed of accordingly. However, there shall be no order as to costs.

The writ petition being WP(C) No. 383 of 2025 by consent of the parties is treated as on todays list, stands disposed of in terms of this order.